

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
(IB)-57(PB)/2022

IN THE MATTER OF:

Iskcon Infotech Pvt Ltd	...	Applicant/Petitioner
Vs		
ROC	...	Respondent

Order under Section 59 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 12.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. S. S. Bhati, Mr. Anurag Paliwal, Mr. Rohit Sharma, Advs
For the ROC	:	Ms. Shankari Mishra, Advocate
For the Canara Bank	:	Ms. Akshra Arshi, Advocate for Objector Central Bank of India

ORDER

After much persuasion, Mr. Arunesh Singh, Chief Manager, Central Bank of India, Allahabad Branch appeared through VC and submitted that he has joined recently and sought time to respond to the issues raised by the Bench in respect of the invocation of Bank Guarantee, filing of claim before the liquidator and also the steps taken to recover the money from the Corporate Applicant. He is permitted to do so.

It has also been informed that an order has been passed by Court – 6, NCLT, New Delhi in CP (IB)-69/ND/2022 whereby the application of another group company filed under Section 59 of IBC, 2016 has been dismissed on 21.11.2023 on the objection raised by the Central Bank of India and by the ROC.

It is stated that the appeal pending before Hon'ble NCLAT has been dismissed confirming the order of this Tribunal.

However, the petitioner states that an appeal has been filed before the Hon'ble Supreme Court.

Be that as it may, in order to enable the Bank Manager to respond to the queries, we are inclined to adjourn the matter **to 13.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak - 12.06.2024